

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. C.P.(IB)-163(MB)/2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.03.2024**

NAME OF THE PARTIES: Nvent Assets Securitisation And
Reconstruction Private Limited
V/s
Bombay Infrastructure India Limited

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Indrajeet Deshmukh appeared for the Resolution Professional. Counsel for the Resolution Professional submits that the Corporate Debtor namely M/s Bombay Infrastructure India Limited is admitted under CIRP vide order dated **02.08.2023** in **C.P.(IB) No. 363/MB-IV/2023** by Court No. IV, Mumbai Bench.

In view of the admission of the Corporate Debtor under CIRP the present, **C.P.(IB)-163(MB)/2024** does not survive hence, rendered infructuous. The applicant is at liberty to file claim before the IRP so appointed in **C.P.(IB) No. 363/MB-IV/2023**. With the aforesaid observations, **C.P.(IB)-163(MB)/2024** is closed. All the pending IA's/MA's in the company petition become **infructuous, hence stand dismissed**. File be closed and consigned to record.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
18.03.2024
Sushil

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)